

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR  
OA No. 164/2001

DATE OF ORDER: 16.01.2004

Jagmohan Sharma son of Late Shri Ram Hari aged 50 years. Presently working as Postal Assistant, GPO, Jaipur. Resident of 560, Barkat Nagar, Tonk Phatak, Jaipur.

.... Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Telecommunication, Sanchar Bhawan, New Delhi.
2. Director, Postal Service, Jaipur Region, Jaipur.
3. The Chief Post Master General (Rajasthan Circle), Office of the Post Master General, Jaipur.

.... Respondents.

None present for the applicant.

Mr. N.C. Goyal, Counsel for the respondents.

COURT:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

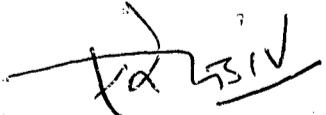
ORDER (ORAL)

When the matter was listed on 20.11.2003, this Tribunal has passed the following order:-

" Ex-facie, the OA is not within limitation as per Section 21 of the Administrative Tribunal's Act. The learned counsel for the applicant prays for adjournment for taking further instructions from the applicant.

List it on 19.12.2003."

2. On 19.12.2003, none has put appearance on behalf of the applicant. On that date, it was made clear that in case none appeared on behalf of the applicant on the next date i.e. 16.1.2004, the matter will be decided accordingly. None has put appearance on behalf of the applicant even today. It appears that applicant has lost interest in pursuing this OA. Accordingly, the OA is dismissed in default.

  
(A.K. BHANDARI)

MEMBER (A)

  
(M.L. CHAUHAN)

MEMBER (J)

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